

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(26)

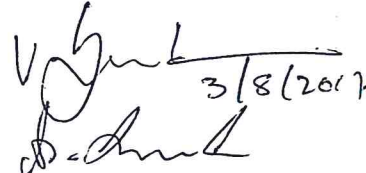
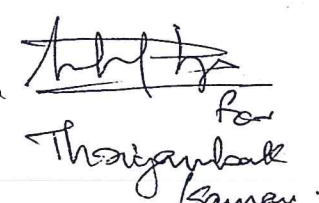
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/35/2017
NAME OF THE PETITIONER(S) : RADHAKRISHNAN SATHURAPPAN
NAME OF THE RESPONDENT(S) : EZON ENERGY SOLUTIONS PVT LTD
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	W. A. SRINIVASAN T. V. SORESH KUMAR Advocates For GENICON & ASSOCIATES	petitioner	 3/8/2017
2.	Thiriyambal Kannan	R/L	 For Thiriyambal Kannan

ORDER

Counsel for Petitioner present. Counsel for R4 present. Heard the arguments of Counsel for Petitioner. The Petitioner fulfills the requirements of section 244 of the Companies Act, 2016. We admit the petition for hearing and direct the Registry to issue a notice to R1 to R3, R5, R6 and R7. Counsel for Petitioner is also directed to issue a private notice to the said Respondents by way of speed post and file the proof of sending and effecting service on the Respondent on or before next date of hearing. Counsel for R4 is directed to file ^{re} counter within three weeks and thereafter Counsel for Petitioner will file rejoinder within one week. Put up on **30.08.2017 at 10.30 A.M.** Counsel for R4 undertakes to maintain status quo in relation to the shares in question. He further submits that he has not received the shares till date. Put up on **04.09.2017 at 10.30 A.M.**

sd/-
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

sd/-
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)